Notification of Bhovi caste as a Scheduled Caste

1368. SHRI AAYANUR MANJUNATHA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that as per the recommendations of the then Rajapramukh of erstwhile Mysore State, the Bhovi caste has been notified as Scheduled Caste in Presidential Order dated 11 August, 1950;
 - (b) if so, the details thereof;
- (c) which are the districts or places where the Bhovi caste was identified before 1950 in the Old Mysore State, as per the recommendation of Rajapramukh of Mysore;
 - (d) whether any Gazette Notification has been issued in this regard; and

(e) if so, the details of the Gazette Notification?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) to (e) In exercise of powers conferred by clause (1) of Article 341 of the Constitution of India, the President, after consultation with the Governors and Rajpramukhs of the States concerned including the then State of Mysore promulgated the Constitution (Scheduled Castes) Order, 1950 on 10.08.1950, specifying castes etc. as Scheduled Castes in relation to various States. The Order was notified in the Gazette of India, on 11.08.1950. In the said Order, Bhovi caste was notified as a Scheduled Caste throughout the then State of Mysore.

Measures taken for care of senior citizens

1369. PROF. ANIL KUMAR SAHANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of steps taken by Central/GNCT of Delhi to ensure that elders live a life of dignity, enjoying the best of medical attention, economic security as well as emotional stability; and
- (b) whether there is any proposal to direct Central Government and GNCT of Delhi not to transfer such employees, to a far off place within the station from their residence, whose parents are disabled, having more than 50 per cent disability and solely dependent on them to help such disabled parents in their proper maintenance, timely medication, medical aid and also for their proper looking after by their wards?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) The Central Government has enacted the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 in December, 2007 which, *inter-alia*, makes maintenance of parents/senior citizens by children/relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case of negligence by children/relatives; penal provisions for abandonment of senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens. The Act is required to be brought into force by individual State Governments. The Government of NCT of Delhi has already brought the Act into force and taken all necessary measures for its effective implementation.